

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI (SPECIAL) BENCH**

(8) C.P.(IB)-3504(MB)/2019

CORAM:

SHRI CHANDRA BHAN SINGH  
Member (Technical)

SMT. SUCHITRA KANUPARTHI  
Member (Judicial)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **02.01.2020**

NAME OF THE PARTIES: Nanda R Bajaj Sole Proprietor Of NRB Traders

V/s

Eurolife Healthcare Private Limited

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE.

**ORDER**

1. The Learned Representatives for both sides are present.
2. The Learned Counsel from the side of Petitioner has mentioned that the total outstanding amount is Rs. 32,00,000/- out of which Rs. 10,00,000/- have been paid and there is possibility for amicable settlement. In view of this both sides should make endeavour to settle the matter amicably. The Respondent may also file a reply, if any, by 20.01.2020 with a copy to be served to the Petitioner.
3. Matter is listed for hearing on **04.02.2020**.

Sd/-

**CHANDRA BHAN SINGH**  
Member (Technical)

Sd/-

**SUCHITRA KANUPARTHI**  
Member (Judicial)

02.01.2020  
Sushil